

**GOVERNMENT OF INDIA  
ENVIRONMENT, FORESTS AND CLIMATE CHANGE  
LOK SABHA**

STARRED QUESTION NO:126

ANSWERED ON:16.07.2014

E WASTE MANAGEMENT

Chautala Shri Dushyant;Kodikunnil Shri Suresh

**Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:**

- (a) whether domestic e-waste including computer, TV, mobiles and refrigerators contain a large amount of toxic elements which contaminate soil and ground water;
- (b) if so, the details thereof including the amount of electronic waste generated in the country every year;
- (c) the policy/rules formulated for the safe disposal of industrial and domestic electronic wastes in the country;
- (d) whether a large number of industrial units and public enterprises are reportedly violating the rules governing e-waste management and if so, the details thereof along with the monitoring mechanism put in place in this regard and the action taken against the erring industries; and
- (e) the steps taken by the Government for effective e-waste management in the country?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) to (e): A Statement is laid on the Table of the House.

Statement referred to in reply to Parts (a) to (e) of the Lok Sabha Starred Question No. 126 for answer on 16th July 2014 regarding "e-Waste Management" raised by Shri Dushyant Chautala and Shri Kodikkunnil Suresh.

(a) & (b) Toxic constituents such as Lead, Mercury, Cadmium, Hexavalent Chromium, Polybrominated biphenyls and Polybrominated diphenyl ethers are used in the manufacturing of electronic devices. Disposal of e-waste from such electronic devices, without processing it in an environmentally sound manner, may affect the human health and environment including soil and ground water. As per the survey carried out by the Central Pollution Control Board during the year 2005, 1,46,800 MT of e-waste was generated in the country.

(c) The Ministry of Environment, Forests and Climate Change (MoEF&CC) has notified e-waste (Management and Handling) Rules, 2011. These Rules have come in to force from 1st May 2012 and are applicable to the e-waste, generated from IT and telecommunication equipment and consumer electrical and electronic items. These Rules apply to producer, consumer, collection centre, dismantler and recycler of e-waste involved in the manufacture, sale, purchase and processing of electrical and electronic equipment or components as specified in Schedule-I under the Rules. The concept of Extended Producer Responsibility has been enshrined in these Rules as per which the producers shall be responsible for environmentally sound management of e-waste generated from their end of life equipment.

(d) As per Rule 14 and Schedule III of e-waste (Management and Handling) Rules, 2011 monitoring of compliance of authorization and registration conditions falls under the purview of State Pollution Control Boards/ Pollution Control Committee. No large scale violation of these Rules by industrial units and public enterprises has been reported to the Ministry.

(e) In order to facilitate e-waste management in the country, this Ministry is implementing the scheme, "Creation of Management Structure for Hazardous Substances" under which financial assistance is provided for awareness and capacity building activities relating to e-waste management and for setting up of integrated recycling facility for e-waste. In addition, guidelines for implementation of e-waste rules, 2011 have been formulated.